

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:105
ANSWERED ON:13.07.2004
ANGANWADI KENDRAS
Choudhary Shri Nikhil Kumar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of the Anganwadi Kendras functioning in the country at present, State-wise;
- (b) whether the Government is aware that the nutritious eatables are not being supplied in these Kendras particularly in Tribal areas for the last several months;
- (c) if so, the facts and reasons therefor;
- (d) whether the Government propose to open more Anganwadi Kendras particularly in backward areas of the States; and
- (e) if so, the details thereof, State-wise?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH)

(a),(b),(c),(d)&(e) A Statement is laid on the Table of the House.

Statement referred to in reply to part (a),(b),(c),(d)&(e) of Lok Sabha Starred Question No. 105 for 13.7.2004 regarding Anganwadi Kendras by Shri Nikhil Kumar Choudhary.

(a) The information is given in Annexure-I.

(b)&(c) State-wise number of Anganwadi Centres which have provided supplementary nutrition as per norms of the Scheme in the months of January, February & March 2004 are given in Annexure-II.

Under the Integrated Child Development Services (ICDS) Scheme, the States/UTs are responsible for providing supplementary nutrition to the beneficiaries out of their own resources. The Government of India has been constantly emphasizing on the States to ensure regular supply of supplementary nutrition to all the beneficiaries. The Supreme Court has also directed the States to provide supplementary nutrition to all beneficiaries as per norms of the Scheme.

(d)&(e) Of the 744673 sanctioned Anganwadi Centres, 649307 Anganwadi Centres have already become operational as on 31.3.2004. The States have been directed to operationalise all the pending 95366 Anganwadi Centres by 30.6.2004. The Government is committed to universalize the ICDS Scheme, subject to availability of resources, as early as possible.

Annexure-1

Sl. No.	State/UT by GOI	No. of Anganwadi Centres as on 31.3.2004	Sanctioned	Operational	Pending for Operationalisation
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1	Andhra Pradesh	54312	53564	748
2	Arunachal Pradesh	2359	2286	73
3	Assam	25416	25302	114
4	Bihar	60813	24871	35942
5	Chhattisgarh	20289	20277	12
6	Goa	1012	1012	0
7	Gujarat	37961	35441	2520
8	Haryana	13546	13546	0
9	Himachal Pradesh	7354	7354	0
10	Jammu & Kashmir	11821	10227	1594
11	Jharkhand	15505	14967	538
12	Karnataka	40301	40301	0
13	Kerala	25393	24415	978
14	Madhya Pradesh	49784	48824	960
15	Maharashtra	62716	58109	4607
16	Manipur	4501	4499	2

17	Meghalaya	2218	2217	1
18	Mizoram	1361	1341	20
19	Nagaland	2770	2770	0
20	Orissa	34201	34201	0
21	Punjab	15829	14016	1813
22	Rajasthan	35821	35686	135
23	Sikkim	500	500	0
24	Tamil Nadu	42377	30059	12318
25	Tripura	3786	3692	94
26	Uttar Pradesh	103104	75005	28099
27	Uttaranchal	6378	5924	454
28	West Bengal	57540	53354	4186
29	A & N Islands	527	429	98
30	Chandigarh	300	300	0
31	Delhi	3902	3842	60
32	Dadra & N Haveli	138	138	0
33	Daman & Diu	87	87	0
34	Lakshadweep	74	74	0
35	Pondicherry	677	677	0

All India -> 744673 649307 95366